

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 13021/2011

(Arising out of impugned final judgment and order dated 16/12/2010 in CMWP No. 65358/2008 passed by the High Court Of Judicature at Allahabad)

WINDSOR PARK R. W.A.

Petitioner(s)

VERSUS

VICE CHAIRMAN, GDA AND ORS.

Respondent(s)

(with interim relief and office report)

Date : 18/02/2015 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE M.Y. EQBAL

HON'BLE MRS. JUSTICE R. BANUMATHI

For Petitioner(s)

Mr. Basant R., Sr.Adv.
Mr. Santosh Mishra, Adv.
Mr. Karthik Ashok, Adv.

For Respondent(s)

Mr. Anuvrat Sharma, Adv.

Mr. K.K. Rai, Sr.Adv.
Mr. Krishnanand Pandeya, Adv.Mr. Ram Niwas, Adv.
Mr. Umesh Pratap Singh, Adv.
Mr. Nikilesh Ramachandran, Adv.Mr. Pradeep Misra, Adv.
Mr. Suraj Singh, Adv.For Chief Fire
OfficerMr. Vibhu Tiwari, Adv.
Mr. Ravi Prakash Mehrotra, Adv.Mr. V.V. Giri, Sr.Adv.
Mr. Pradeep Aggarwal, Adv.
Ms. Ruchi Kohli, Adv.

For impleadment

Mr. Krishnan Venugopal, Sr.Adv.
Mr. Atanu Mukherjee, Adv.
For Dr. Kailash Chand

For impleadment	Mr. Jaideep Guptam Sr.Adv.
(Cabana)	Mr. Lal Pratap Singh, Adv.
	Mr. Sarad Kumar singhaniania, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

Pending hearing of this appeal, the interim order
passed by this Court shall continue.

The hearing of the appeal be expedited and be listed
for hearing after one year.

(Sukhbir Paul Kaur)
Court Master

(Indu Pokhriyal)
Court Master